

1974 के हिन्दी स्वस्थ वैज्ञानिक संशोधन कालिज इस आशय के समाचार की ओर दिलाया गया है कि हिन्दू कालिज में एक हरिजन छात्र को एम० ए० दर्शनशास्त्र (फिनासिफी) में दाखला नहीं दिया गया; और

(ख) सरकार ने इस मामले में क्या कार्यवाही की है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (प्र० एस० नुसल हसन) : (क) जी हाँ।

(ख) विश्वविद्यालय के नियमों के अनुसार स्नातकोत्तर छात्र किसी भी कालिज को विशेष रूप से आवंटित नहीं किए जाते हैं। इस विशिष्ट मामले में यह छात्र विश्वविद्यालय के किसी अन्य कालिज में दाखिला ले सकता था बजाये इसके कि वह किसी कालिज विशेष में ही दाखिले के लिए भड़ा रहे।

Recommendation of Central Public Health Engineering Research Institute against bathing in Hooghly

3601. SHRI INDRAJIT GUPTA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Central Public Health Engineering Research Institute has recommended against bathing in a 100 km stretch of Hooghly river; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b). No, Sir. The Central Public Health Engineering Research Institute has been engaged by the Calcutta Metropolitan Development Authority to make a survey of the extent of pollution in the river Hooghly flowing through the Calcutta Metropolitan

District Area and its possible sources of pollution. In their interim report furnished in August 1973, the Central Public Health Engineering Research Institute have prepared an inventory of the sources of pollution to the stretch of Hooghly river from Kalyani to Birlapur. The survey is still continuing and the Institute is expected to submit a further report in due course.

12.03 hrs

Re: MOTION FOR ADJOURNMENT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of an Adjournment Motion...

MR. SPEAKER: I have not accepted it. Mr. Jyotirmoy Bosu, I am not permitting you. Shri Tridib Chaudhari.

SHRI TRIDIB CHAUDHARI (Barrackpore): Recently in West Bengal, in the Eastern Railway, particularly in the Sealdah Division, Ballygunge section, Bangaon section, Lalgola section, train robberies have become very common. Whether you allow this Adjournment Motion or not, it is being commented in press; the public are agitated; every West Bengal paper has come out with editorials. The Railway Ministry has some responsibility in this regard.

MR. SPEAKER: If it is a question of law and order, the remedies are available. If anything happens in a State, the regular machinery of law and order of the State Government is there. You cannot discuss each and everything here. I am not allowing any one. I am passing on to the next item. (Interruptions).

SHRI H. N. MUKERJEE (Calcutta—North-East): In the form in which the Adjournment Motion might stand, it might be difficult for you to accept. That apart, if on a railway premises some dastardly crimes are committed murder, rape and all that—we will have to raise the matter. Surely, that is permissible.

MR. SPEAKER: If some crime takes place in railway or in other corners, the machinery of law and order is there. Now, so many things are mixed up in this motion. I would request you not to raise points of order on anything and everything.

SHRI S. M. BANERJEE (Kanpur): RPF comes under the Centre.

SHRI SAMAR MUKHERJEE (Howrah): 133 murders in the same place within 7 or 8 months. This is an abnormal matter.

MR. SPEAKER: This cannot be a matter for an adjournment motion.

SHRI JYOTIRMOY BOSU: On a point of order, Sir, arising out of your observation. You said 'some crimes', 'some law and order situation within the railways or elsewhere'. But, if a crime takes place within the railway premises, is not the Railways responsible? We are maintaining the Railway Protection Force for which the Parliament is sanctioning millions of rupees every year, and what happens? Just within 7 months, in the Sealdah Division alone 135 murders have taken place.

MR. SPEAKER: This is a general condition of law and order.

(Interruptions)

I am not considering anything now. Even if I disallow, you start talking about it.

SHRI SAMAR MUKHERJEE: Already the conflict is going on between the Home Department and the Railways. The State Home Department is saying that it is the responsibility of the Railway Protection Force. This comes under the Central Government.

SHRI PILOO MODY (Godhra): This is not an isolated incident of law and order. This is a determined and sustained law and order problem in a particular part of the country very much connected with the Railways.

SHRI A. K. M. ISHAQUE (Bagi-rhat): Since it is a law and order problem, it is a State subject.

SHRI PILOO MODY: It is a law and order problem of the Railways. Mr. Ishaque seems to think that if the State Government commits a rape, it is all right.

SHRI JYOTIRMOY BOSU: You have got the relevant information before you. The other day we gave an adjournment motion on the youth rally and the Minister of Information and Broadcasting made a statement on the floor of the House...

MR. SPEAKER: I cannot admit adjournment motions on anything and everything.

SHRI JYOTIRMOY BOSU: When I give an adjournment motion, you just brush it aside. What sort of partial treatment you are meeting out to me

SHRI VASANT SATHE (Akola): There are Jyotirmoy Bosus and Piloo Modys in the West Bengal Assembly also. Why do they not raise it there?

SHRI JYOTIRMOY BOSU: Because this is within the railway premises. The Congress Youth Wing moving all round is indulging in all these things.

MR. SPEAKER: Papers to be laid.

PAPERS LAID ON THE TABLE

REPORT OF SUGAR INDUSTRY ENQUIRY COMMISSION AND MEMORANDUM OF ACTION TAKEN THEREON

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I lay on the Table:—

- (1) A copy each of the following documents under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—